

**Central Administrative Tribunal
Madras Bench**

OA/310/00516/2021

Dated the 29th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

S.Sivasankaran,
S/o T.Shanmugam,
Rets.Mail/Express Guard,
Southern Railway, Chennai Division,
No.158/D, G.K.M.Colony,
Lal Bahadur Sastri IIInd Street,
Jawahar Nagar, Chennai 600 082.Applicant
By Advocate **M/s.J.Senkuttyvan, T.Muthukrishnan**

Vs.

1. Union of India, rep. by
Secretary,
M/o Railways, Rail Bhavan,
Raisiana Hills,
New Delhi 110 001.
2. Chief Personnel Officer,
Southern Railway, Head Quarters,
Park Town, Chennai 600 003.
3. Senior Divisional Personnel Officer,
Southern Railway, Chennai Division,
NGO Buildings, 3rd Floor,
Park Town, Chennai 600 003.Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“Direct the respondents to arrange the payment of remuneration as per the orders contained in Railway Board No.E(NG)11/2007/RC-4/Core/I dated 24.10.2019 and arrange the payment of DA/TA in terms of Railway Board order No.RBE No.24/17 dated 16.3.2017 alongwith mileage allowance for having worked trains.”

2. Heard Mr.Senkuttvan for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. At the time of hearing, counsel for the applicant submits that the representation of the applicant dated 10.8.2020 is pending for consideration before the respondents. He further submits that this OA may be disposed with a direction to the respondents to consider the pending representation in a time bound manner.
4. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the representation of the applicant dated 10.8.2020 and pass a reasoned and speaking order, as per law, within a period of two months from the date of receipt of a copy of this order..
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

29.04.2021

(S.N.Terdal)
Member(J)

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